

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) PIL No.7118 OF 2021**

***In Re:Olive Ridley Turtles*** ..... ***Petitioner***  
Mr. Mohit Agarwal, Amicus Curiae

*-versus-*

***Principal Secretary, Forest and***  
***Environment Department and thers*** ..... ***Opp. Parties***  
Mr. M.S. Sahoo, AGA

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE B. P. ROUTRAY**

**ORDER**

**03.08.2021**

**Order No.**

12. 1. Affidavits have been filed on 22<sup>nd</sup> July, 2021 and 23<sup>rd</sup> July, 2021 by the Divisional Forest Officer (DFO), Mangrove Forest Division (Wildlife), Rajnagar, Kendrapara and the Superintendent of Police, Kendrapara respectively regarding the directions issued on 31<sup>st</sup> May, 2021. Mr. Agarwal, learned Amicus Curiae (AC) points out that affidavits in terms of para 6 of the said order are yet to be filed.
2. A further opportunity is granted to both the Union of India and State of Odisha to file separate affidavits on the steps taken to implement the various directions issued by this Court on 15<sup>th</sup> March, 2021 at least one week prior to the next date.
4. List on 21<sup>st</sup> September, 2021.
5. An urgent certified copy of this order be issued as per rules.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**( B.P. Routray)**  
**Judge**